GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI DEPARTMENT OF DRINKING WATER AND SANITATION

LOK SABHA UNSTARRED QUESTION NO. 2054 ANSWERED ON 31.07.2025

STATUS OF WATER SUPPLY SCHEMES

2054. SHRI AASHTIKAR PATIL NAGESH BAPURAO:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether only 180 out of total 616 water supply schemes proposed in Hingoli district of Maharashtra have been completed so far;
- (b) if so, the details thereof along with the current status of the remaining 436 schemes, the reasons for delays and the projected timelines for their completion;
- (c) the measures taken/ being taken by the Government to ensure quality compliance including fines imposed on contractors;
- (d) whether multiple villages in Hingoli are receiving chloride-contaminated water according to media reports of June, 2025;
- (e) if so, the details thereof and the immediate and long-term remedial steps taken/being taken by the Government to provide safe potable drinking water; and
- (f) whether there is a scheduled water quality testing protocols and funding support for such affected Gram Panchayats and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI (SHRI V. SOMANNA)

(a) & (b) Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes lies with the State Government. The Government of India supports the efforts of the State by providing technical and financial assistance.

As reported by the state on JJM-IMIS, out of 695 schemes proposed for Hingoli district in Maharashtra, 236 schemes have been completed. Further, the state has planned to achieve 100% FHTC coverage by December 2026.

c) As reported by the state, to ensure the quality of water supply schemes, third-party inspection agencies are appointed that conduct the inspection at various stages of the works. In cases where contractors have delayed the completion of water supply schemes allotted to them, action has been taken against such defaulting contractors. As such 210 contractors have been penalized, and fines amounting to Rs. 91.24 lakh have been imposed. Out of this, Rs. 13.26 lakh has been recovered so far from the concerned contractors.

(d) to (f) A "Concise handbook for Monitoring the Water Quality of Piped Drinking Water Supply to Rural Households" has been provided that describes in detail the schedule, frequency and parameters for testing at various location of the water supply systems including Households. The handbook is in public domain and can be accessed using the weblink:

 $\underline{https://jaljeevanmission.gov.in/sites/default/files/wq/handbook-for-monitoring-wq-of-piped-drinking-water.pdf}$

As reported by the state, a total of 745 water samples were analyzed for chemical parameters in June 2025 in the district. Upon testing, none of the samples were found to be contaminated with chloride.
